

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 802 of 2020

IN THE MATTER OF:

Hasan Shafiq

...Appellant

Versus

CT – Technologies Aps & Anr.

...Respondents

Present:

For Appellant :

**Mr. Mohit Mudgal and Mr. Mehul Gupta,
Advocates**

For Respondents :

**Ms. Wamika Trehan, Mr. Karan Gupta and Ms.
Vansha S. Suneja, Advocates for R-1
Ms. Mrinali Prasad, Advocate for 'CoC'**

O R D E R

(Through Virtual Mode)

04.11.2020 Ms. Wamika Trehan, Advocate appears on behalf of Respondent No. 1. She may file reply-affidavit along with her Vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereof. Despite service of notice upon Respondent No. 2 (Resolution Professional), there is no representation on his behalf. Let fresh notice be given to Respondent No. 2 (Resolution Professional) to file 'Status Report' within two weeks. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **7th December, 2020**.

Interim directions to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/